

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

I.A. Nos. 7 & 8 of 2013 in
D.F.R. No. 1990 of 2012

Dated : 31st January, 2013

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

Chhattisgarh State Power Trading Co. Ltd. Appellant (s)

Versus

Chhattisgarh State Electricity Regulatory Commission & Anr.
...Respondent (s)

Counsel for the Appellant(s): Ms. Suparna Srivastava
Counsel for the Respondent(s): Mr. Raunak Jain for R.2
Mr. C.K. Rai for R.1

ORDER

I.A. Nos. 7 & 8 of 2013
(Applications for condonation of delay)

The learned counsel for the Respondent seeks some time for filing the reply to the Applications for condonation of delay in filing and re-filing the Appeal. Accordingly, he is directed to file the same on or before 18.02.2013 after serving copy on the other side.

Post the matter on **19.02.2013.**

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

ts/pg